

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

✓
(DESTRUCTION OF RECORD RULES, 1990)

C.P. No. 02/2006, ordered
1 to 2

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C.P. is closed date 8/3/06

Judgement copy page 1 to 3

O.A/T.A No. 200/212/2005

R.A/C.P No. 2/1/2006

E.P/M.A No.....

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SECTION OFFICER (Judl.)

FORM NO. 4.
(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 212/05

Mise. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(s): Sheesh Pal Singh -----

Respondent(s): W.O.I. Govt. -----

Advocate for the Applicant(s): - V.K. Chopra, M.P. Sauma, S.K. Singh
Rita Joshi

Advocate for the Respondent(s): - K.V.S.

| Notes of the Registry | Date | Order of the Tribunal |
|--|------------------|---|
| 1. The application is in form is filed/C. F. for Rs. 10/- deposited via I.P.C./PD No. <u>2009/158373</u> Dated....12....8....05..... <i>He Dy. Registrar B.M.</i> | <u>19.8.2005</u> | Heard learned counsel for the parties. The application is disposed of exmix at the admission stage itself in terms of the order passed in separate sheets. |

G. Dasgupta
Vice-Chairman

Steps not taken

BB

23.8.05

Copies of the Judgment
has been called by the
Advocate for the applicant
as a copy of the same
has been handed over to
the office for delivery the
same to the Advocate
for the K.V.S.

gph

Received a copy

of the same.

*Deborah Upadhyaya
Advocate*

9/9/05

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A./R.A. NO. 212/2005

DATE OF DECISION 19.8.2005

Sri S.P. Singh APPLICANT(S)

Mr. V.K. Chakrabarti Chopra ADVOCATE FOR THE
APPLICANT(S).

-VERSUS -

U.O.I. & Ors. RESPONDENT(S)

Mr. M.K. Mazumdar ADVOCATE FOR THE
RESPONDENT(S).

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether the judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman.

NO

G. Sivaranjan

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 212 of 2005

Date of Decision : This the 19th day of August 2005.

The Hon'ble Mr. Justice G. Sivarajan, Vice-Chairman.

Sri Sheesh Pal Singh
Superintendent,
Kendriya Vidyalaya Sangathan
Regional Office, Guwahati.

... Applicant

By Advocates : Mr. V.K. Chopra, Mr. M.P. Sarma,
Mr. S.K. Singh and Ms. R. Johi

- Versus -

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Human Resource Development Department
Shastri Bhawan, New Delhi - 1.
2. The Commissioner,
Kendriya Vidyalaya Sangathan
Shaheedjeet Singh Marg,
New Delhi - 16.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office, Guwahati, Khanapara, (Assam).

... Respondents

By Mr. M.K. Mazumdar, S.C., KVS and Mr. K. Upadhyaya, Advocate

ORDER (ORAL)SIVARAJAN. J. (V.C.)

The applicant is working as a Superintendent in Kendriya Vidyalaya Sangathan, Regional Office, Guwahati. He belongs to Delhi. After completion of three years tenure in the North Eastern Region in the year 2003, the applicant by representation dated 29.09.2004 applied for transfer from Kendriya Vidyalaya Regional Office, Guwahati to Kendriya Vidyalaya (Hqrs),/Regional Office, New Delhi to look after his ailing wife and to arrange the marriage of his daughter at Delhi. It is the grievance of the applicant that in spite of several reminders, the latest one being 14.07.2005 no action has taken on such representations.

2. I have heard Mr. V.K. Chopra, learned counsel for the applicant and also Mr. K. Upadhyaya, learned counsel for the respondents No. 2 and 3. Since the applicant's representations, annexures - II, III, IV, IV'A', V and VI have not so far been disposed of, there will be a direction to the 2nd respondent to consider the said representations and to pass appropriate orders in accordance with law within a period of two months from the date of receipt of this order.

The O.A. is disposed of as above at the admission stage itself. The applicant will produce this order before the 2nd respondent for compliance. Counsel for the respondents also will inform this order to the 2nd and 3rd respondent urgently.



(G. SIVARAJAN)
VICE-CHAIRMAN

केन्द्रीय अधिकारी बोर्ड
Central Administrative Tribunal

12 JUL 2005

गुवाहाटी बैचन्च
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI: BENCH

(An Application Under Section 19 of the
Administrative Tribunals Act, 1985.)

TITLE OF SUIT: O.A NO 212 / 2005

Shri SHEESH PAL SINGH - Applicant

- versus -

THE UNION OF INDIA & ORS.- Respondent

S Y N O P S I S

1. The Applicant was working as Superintendent in Kendriya Vidyalaya Sangathan Regional Office Dehradoon in the year 2000.
2. The Applicant was transferred from Kendriya Vidyalaya Sangathan Regional office, Dehradoon to Kendriya Vidyalaya Sangathan, Regional Office, Guwahati.
3. The Applicant completed his 3 years tenure of his service in North Eastern Region in the year of 2003.
4. On 29.9.2004 the Applicant applied for his transfer from Kendriya Vidyalaya Sangathan Regional office, Guwahati to Kendriya Vidyalaya Sangathan, HQ/ Regional Office, New Delhi to look after his ailing wife and to arrange marriage of his daughter in Delhi.

5
Sheesh Pal Singh
through Subroto Baruah
Advocate
12 - 8 - 2005

5. On 29.9.2004 the Applicant applied for his mutual transfer with Sri C. Chakraborty.

6. On 24.11.2004 the Applicant filed representation through proper channel for consideration of his transfer from Kendriya Vidyalaya Sangathan Regional office, Guwahati to Kendriya Vidyalaya Sangathan, (H.Q.)/ Regional Office, New Delhi.

7. On 24.11.2004 the Applicant filed representation for consideration of his transfer.

8. On 10.12.2004 the Applicant filed an application for transfer before the Hon'ble H.R.D. Minister.

9. On 15.02.2005 the Applicant submitted his duly filed up transfer form for his transfer through proper channel.

10. On 14.7.2005 the Applicant filed representation requesting Authority for his transfer to Kendriya Vidyalaya Sangathan (H.Q.) or Regional office, Delhi.

Filed by

Sushil Kumar Singh
(SUSHIL KUMAR SINGH)

Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:
GUWAHATI: BENCH

(An Application Under Section 19 of the
Administrative Tribunals Act, 1985.)

TITLE OF SUIT: O.A NO 212/2005

Shri SHEESH PAL SINGH - Applicant

- versus -

THE UNION OF INDIA & ORS.- Respondent

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Filed by
Sheesh Pal Singh
through Subroto Banerjee
Advocate
12-8-05

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:

GUWAHATI: BENCH

(An Application Under Section 19 of the
Administrative Tribunals Act, 1985.)

BETWEEN

SRI SHEESH PAL SINGH
Superintendent,
Kendriya Vidyalaya Sangathan
Regional Office, Guwahati
-Applicant

AND -

IN THE MATTER OF

1. The Union of India,
Represented by the Secretary
To the Govt. of India,
Ministry of Human Resource
Development Department,
Shastri Bhawan
New Delhi - 1

2. The Commissioner,
Kendriya Vidyalaya Sangathan
Shaheedjeet Singh Marg,
New Delhi - 16

3. The Assistant Commissioner
Kendriya Vidyalaya Sangathan
Regional Office, Guwahati
Khanapara,
(Assam)

- Respondents

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Sheeshpal Singh

Shekhar Pal Singh

MOST RESPECTFULLY SHEWETH:

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is not made against any particular order, but is preferred against the action on the part of the Respondent in not transferring the applicant and posting him at his choice station on completion of his more than 3 (three) years tenure of posting in the North Eastern Region. The action is in violation of Transfer guidelines of Kendriya Vidyalaya Sangathan 2005.

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application is well within the jurisdiction of this Tribunal.

3. LIMITATION

The application further declares that the application is within the period of limitation prescribed under Section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE

4.1 That the application has by way of this application made a grievance against the action on the part of the respondents in not considering his representations for transfer to his choice station on completion of his tenure in the N.E. Region. The applicant who had joined in Assam Kendriya Vidyalaya Sangathan Regional Office Guwahati on 22.8.2000 has completed more than 4½ years in this North Eastern

S. Choudhury
Sub Inspector

Region and as per the guidelines of Kendriya Vidyalaya Sangathan, he is entitled to be transferred from this region and be posted at his choice place of posting. Having failed to evoke any response from the respondents the applicant as such has by way of this application come before this Hon'ble Tribunal Seeking redressal of his grievances.

4.2 That the Applicant is a citizen of India and a resident of Guwahati in the district of Kamrup, Assam and as such he is entitled to all the rights and privileges guaranteed under the constitution of India. He is working as Superintendent of Kendriya Vidyalaya Sangathan, regional office Guwahati.

4.3 That in the year 2000, the Applicant was working as Superintendent Kendriya Vidyalaya Sangathan, regional office Dehradoon and thereafter on 22.8.2000 vide office order No. F. 3-14/74-KVS(East-I) he was transferred KVS regional office Dehradoon to Kendriya Vidyalaya Sangathan regional office Guwahati in Public interest.

A copy of Order dated 22.08.2000 is annexed as Annexure -I.

4.4 That in compliance of the order dated 22.8.2000 the Applicant joined at Kendriya Vidyalaya Sangathan regional office at Guwahati on 15.09.2000 as Superintendent and since then the Applicant has been discharging his duties at Guwahati to the satisfaction of his authorities.

4.5 That in the month of September 2003, the Applicant completed 3 (three) years of his

Shashi D Singh

continuous service at Guwahati and the Applicant for looking after his ailing wife and to manage his family problem applied before the Commissioner Kendriya Vidyalaya Sangathan(HQ), New Delhi, for his transfer on 9.12.2003 from Kendriya Vidyalaya Sangathan regional office Guwahati to Kendriya Vidyalaya Sangathan (HQ) / Regional office New Delhi.

A copy of application-dated 9.12.2003 is annexed as Annexure -II.

4.6 That again on 29.09.2004 the Applicant submitted application for his transfer through proper channel before the Joint Commissioner (Admn.) Kendriya Vidyalaya Sangathan (HQ) New Delhi.

A copy of application-dated 29.09.2004 is annexed as Annexure - III.

4.7 That thereafter as there was no action from the Respondent, the Applicant on 24.11.2004, submitted application before Asst. Commissioner Kendriya Vidyalaya Sangathan, regional office Guwahati, requesting him to take necessary action upon the application of his transfer. On the same date the Applicant submitted another representation before the Commissioner Kendriya Vidyalaya Sangathan (HQ) requesting him to consider his transfer petition.

Copies of application-dated 24.11.2004 are annexed as Annexure - IV & IV'A' respectively.

Shobha D'Souza

4.8 That the Applicant again on 10.12.2004 sent representation to the Hon'ble HRD Minister for his transfer from Kendriya Vidyalaya Sangathan, Regional office Guwahati to Kendriya Vidyalaya Sangathan (HQ) / Regional office New Delhi.

Copy of representation-dated 10.12.2004 is annexed as Annexure - V.

4.9 That the Respondent advised the Applicant to submit his application for transfer in the format of application for transfer and accordingly the Applicant submitted duly filed up format/ application through proper channel on 15.2.2005.

4.10. That as no action was taken for his transfer the Applicant again on 14.07.2005 submitted a representation before the Dy. Commissioner, Kendriya Vidyalaya Sangathan (HQ), New Delhi requesting him to consider his transfer from Regional office Guwahati to HQ/ Regional office New Delhi.

A copy of representation-dated 14.07.2005 is annexed as Annexure - VI.

4.11 That the Applicant states that in the transfer guidelines, 2005 of Kendriya Vidyalaya Sangathan in clause 10.2 there is a provision of transfer of Teaching/Non teaching staff, who stay continuous period of 3 years in North-East. As the Applicant has already completed 4 $\frac{1}{2}$ years in North East, he is entitled to get transfer from North East to his choice station.

4.12 That the applicant states that the Kendriya Vidyalaya Sangathan in the year 2005 issued a guidelines regarding the transfer of his teaching

staff in Clause 10(2). The aforesaid guidelines
Reads as under:

Clause 10.(2)

Whether transfer is sought by a teacher under clause 8 of the transfer guidelines after a continuous stay of 02 years in the VERY HARD STATION or 3 years in the North East, A & N Islands and other declared hard stations or by a teacher falling under the grounds of medical/death of spouse/less than three years to retire or very hard case involving human compassion, in the event of non-availability of vacancy at his choice station, the vacancy shall be created to accommodate him by transferring the junior most teacher in the service of KVS in the said station of the same category (post/Subject). However, the Principals who have been retained under clause 4 to promote excellence would not be displaced under this clause

Note: Date of appointment on regular basis will be the criteria to decide service in KVS in the said post. While displacing teachers, immunity shall be granted to the teachers, as applicable, for identifying and redeploying excess to the requirement of teacher. Apart from them, President/General Secretary of the recognized service association of KVS, who are also the members of J.C.M. will also be granted immunity. This facility is applicable for regional level also.

Again Clause 19 of the said guidelines it speaks that the transfer guideline is applicable for non-teaching staff also. Clause 19 read as under:

Shekhar Pal Singh

14

Clause 19

These guidelines shall mutatis mutandis apply to non-teaching staff to the extent applicable.

The applicant further states that transfer of Kendriya Vidyalaya Sangathan staff provisions of the guidelines should be followed. The present applicant has already completed 4 $\frac{1}{2}$ (four and half) years of service tenure in North Eastern Region. As such applicant is entitled to be posted at his choice station posting on completion of his 3 years tenure service in the north Eastern Region.

The Applicant crave the leave of this Hon'ble Tribunal to produce the guidelines at the time of hearing.

4.13 That on completion of the tenure fixed as per the above-noted transfer guidelines the applicant made a formal request for his transfer vide his applications on 9/12/2003, 29/9/2004, 24/11/2004, 10/12/2004 and lastly on 14.7.2005 respectively stating therein that he is in need of the said transfer to took after his wife who is suffering from High blood Pressure and to manage his families who resides in Delhi. The said applications were sent to the Authorities through proper channel. Be it be mentioned here that in the said application the applicant specified his choice station in New Delhi/Delhi.

5. Grounds for relief with legal provisions.

5.1 For that the applicant completed more than 4 $\frac{1}{2}$ years of service in Kendriya Vidyalaya Sangathan, Regional Office, Guwahati in the Post of Superintendent in the North Eastern Region. There is provision in the transfer guidelines of Kendriya

Sugupta Singh

✓
Shashi D Singh
Vidyalaya Sangathan, to transfer any staff, who completed 3 years continuous stay at North East, as such the applicant is entitled to get transfer of his choice station.

5.2 For that the ailing wife with the family is residing in Delhi and there is nobody to look after his wife in Delhi and also the applicant has a daughter of marriageable age and it is not possible on his part to arrange for his marriage from this long distance at Guwahati and so the applicant filed application for transfer from Guwahati to New Delhi on completion of his 3 years service tenure at Guwahati and as such the applicant is entitled to get his transfer.

5.3 For that the applicant already served in North East way back from 22/8/2000 and had rendered more than 4 $\frac{1}{2}$ years of his service and therefore he is entitled to be posted to his choice station on transfer from Guwahati to New Delhi/Delhi.

5.4 For that the applicant has since his joining the Kendriya Vidyalaya Sangathan Regional Office, Guwahati way back 2000 completed 3 Years of service tenure at North East Region in the year 2003, and so after completion of 4 $\frac{1}{2}$ Years of his service at North East he applied for his transfer from time to time, but the authorities did not look into his difficulty to consider his prayer of the application as per provision of transfer guidelines.

5.5 For that the representations of the applicant have not been considered by the authorities whereas the applications of some other staff were considered and they are transferred to their choice of posting and as such the action of the authorities is

violative to Article 14 & 16 of the Constitution of India.

5.6 For that the applicant has acquired valuable and legal right for immediate transfer after completion of 3 years service of North -Eastern Region in terms of the guideline of Kendriya Vidyalaya Sangathan in the year 2005, and as such the applicant is entitled to get transfer to his choice station.

6. DETAILS OF REMEDIES EXHAUSTED

That the applicant states that he has submitted his representation for his transfer but the same was not sympathetically considered. As such there is no other alternative and efficacious remedy other than to file this application before this Hon'ble Tribunal.

7. RELIEF SOUGHT FOR

Under the facts and circumstances stated in Para 4 above, the applicant prays for the following reliefs:

7.1 That the respondent No. 1 be directed to issue Order of transfer and posting in respect of the applicant as per transfer guidelines of Kendriya Vidyalay Sangathan, 2005 from Kendriya Vidyalaya Sangathan Regional Office, Guwahati to his choice of posting at Regional Office New Delhi/Delhi, with immediate effect.

7.2 Cost of application.

7.3 Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and as may be deemed fit and proper by the Hon'ble Tribunal.

Snehal Singh

Shashi Pal Singh

7.4 Interim order prayed for:

Pending disposal of this application the applicant prays before the Hon'ble Tribunal for a direction to the (Respondent No. 2) to process the application/representation dated 9/12/2003, 29/9/2004, 24/11/2004, 10/12/2004 and 14.7.2005 for transfer to his choice of place of posting and to transfer the applicant on completion of the formalities.

7.5 This application is made bonafide and has been filed through Advocate.

8. Particulars of the Postal order.

- (i) I.P.O NO.
- (ii) Date of issue:
- (iii) Issue from : General Post Office
- (iv) Payable: G.P.O., Guwahati.

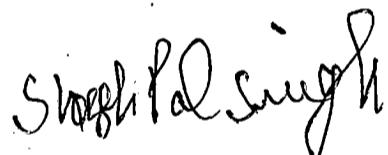
8.1 List of Enclosures:

As stated in the Index.

VERIFICATION

I, **SHEESH PAL SINGH** age about 52 years, Son of Late Shri Devi Shah presently working as Superintendent Kendriya Vidyalaya Sangathan, Regional Office Guwahati, do hereby solemnly affirm and state that the statement made in paragraphs 1, 2, 3, 4.1, 4.2, 4.4, 4.9, 4.11, 4.13, 5, 6 are true to my knowledge and the statement made in paragraphs 4.3, 4.5, 4.6, 4.7, 4.8, 4.10, 4.12, 8, 8.1, are the matter of records / information which I believe to be true and rest are my humble submission before this Hon'ble Tribunal. The annexure are true copies of the original.

And I sign this verification on this 12
day of October 2005, at Guwahati.



(SHEESH PAL SINGH)

KENDRIYA VIDYALAYA SANGATHAN

18, Institutional Area,
Shahid Jeet Singh Marg,
New Delhi - 110016.

NO. F. 3-14/74-KVS(Estt-I)

Dated: 21/8/2008

OFFICE ORDER

Shri Shish Pal Singh, Supdt. (Admn.) is hereby transferred from Kendriya Vidyalaya Sangathan, Regional Office, Dehradun to Kendriya Vidyalaya Sangathan, Regional Office, Guwahati with immediate effect in public interest.

(K.N. SINGH)
Sr. Admn. Officer
for Commissioner

Copy to:-

- ✓ 1. Individual concerned.
- 2. The Assistant Commissioner, KVS, RO Dehradun/Guwahati.
- 3. Personal File.
- 4. Office Order File.

24/8

certified to be true copy
B.M.S.

To

The Commissioner
 Kendriya Vidyalaya Sangathan (HQ)
 Shaheedjeet Singh Marg
 New Delhi-16

Sub:- Request for transfer from KVS, R.O. Guwahati to Delhi.

Sir,

I was transferred from KVS, R.O. Dehradun to Regional Office Guwahati vide office order F: 13-14/274-KVS/E-I dated 22-8-2000 (Photo copy enclosed) in public interest.

1. I had worked in KVS (HQ), New Delhi from the year 1975 as LDC/ UDC/Asstt. Supdt.
2. I was promoted as Superintendent of Administration and posted in KVS, R.O. Dehradun. I worked as Supdt. w.e.f. 30.5.1995 to 25.8.2000 in Dehradun Region.
3. After that I was transferred from Regional Office Dehradun to KVS, R.O. Guwahati in public interest as Supdt. w.e.f. 15.9.2000 onwards.

In my entire service period about 29 years not a single Memo/ warning letter have been served to me about my work and conduct, but KVS has intimated to this Office vide letter NO. F: 11.3/93-KVS (E-III) dated 15.11.2003 that my transfer has been issued on Administrative grounds.

Sir, I surprise to know that the file no. F: 1-1/03-04/ OLT/KVS/E-I dated 14.2.03 has mentioned regarding my transfer of Administrative ground from Dehradun to Guwahati though I have not been intimated about it till date.

Hence my transfer may be treated on public interest and not on Administrative Ground. One post of Supdt. is going to be vacant very soon in KVS (HQ), New Delhi and I may be posted there as I completed more than 03 years in the North Eastern Region at Guwahati.

Thanking you,

Yours faithfully

(Sheesh Pal Singh)
 Supdt. KVS
 R.O. Guwahati

Dated: 09-12-2003

*certified to be true copy
B. Singh*

(14)

Annexure-III

Dated : 29-09-2004

To

The Joint Commissioner(Admn.),
 Kendriya Vidyalaya Sangathan(Hqrs).
 New Delhi : 16.

(Through Proper Channel)

Subject : Request for transfer from KVS, RO, Guwahati to Delhi.

Madam,

I am to invite your kind attention on the subject cited above and to say that an application was sent to you dated 09.12.2003, but the reply has not been received so far. (Copy enclosed).

(1) I was transferred from KVS, RO, Dehradun to Regional Office, Guwahati vide Office Order No.F.3-14/74-KVS(E.I) dated 22.08.2000 in Public Interest (Photocopy enclosed).

(2) I had worked in KVS(Hqrs) New Delhi from the year 1975 onwards as LDC, UDC and Asstt. Supdt.

(3) I was promoted as Superintendent of Admn. with posting in KVS, RO, Dehradun. I had worked as Superintendent w.e.f. 30.05.1995 to 25.08.2000 in Dehradun Region. After that was transferred from Regional Office, Dehradun to KVS, RO, Guwahati in Public Interest as Supdt. w.e.f. 15.09.2000.

(4) In my entire service period about 30 years not a single Memo/Warning letter have been served to me about my work and conduct but KVS has intimated to this office vide letter no.F. 11-3/93-KVS(E.III) dated 05.11.2003 that my transfer has been issued on Administrative grounds.

(5) I am surprised to know that the file No.F.1-1/03-04/OLT/KVS/E.I, dated 04.02.2003 has mentioned regarding my transfer of Administrative ground from Dehradun to Guwahati region though I have not been intimated about it till date.

Hence, my transfer may be treated on Public Interest and not on Administrative ground. I hereby request you to transfer me immediately from Guwahati to KVS(HQ)/RO, Delhi/ any Kendriya Vidyalaya, Noida AGCR and AFS Hindon. I have completed 4 years in the North Eastern Region at Guwahati. My daughter is marriage-able age and it is not possible to arrange her marriage from Guwahati long distance place.

I am further inform that an application was submitted to KVS(Hqrs) New Delhi in the month of July, 2004 for mutual transfer against Shri S. Chakraborty, Superintendent of Accounts but my request has not been considered reasons not known.

Thanking you.

Yours faithfully,

Singh 29-9-04
 (SHEESH PAL SINGH)
 SUPERINTENDENT OF ADMN. KVS
 REGIONAL OFFICE : GUWAHATI.

Encl : As above.

AC

written to be true copy
 dated

F-8/7 KV3/6A /2003-04 (15) Annexure - IV
22
To,
The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Regional Office,
Guwahati (Assam)

THROUGH PROPAR CHANNEL

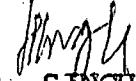
Subject:- Request for transfer from Regional Office, Guwahati to Delhi.

Sir,

I am to invite kind attention on the subject cited above and to say that two representations were sent to Kendriya Vidyalaya Sangathan, dated 10/10/03 andt dated 05/10/04, but the reply has not been received so far.

It is there for again (third time) request to take necessary action (photo copy of previous letters are enclosed) for ready reference.

Yours faithfully


(S.P. SINGH)
SUPERINTENDENT
KENDRIYA VIDYALAYA SANGATHAN
REGIONAL OFFICE
GUWAHATI.

DATED: 24.11.04

certified to be true copy
Omash

From:

S.P.Singh,
Superintendent,
Kendriya Vidyalaya Sangathan,
Regional Office,
GUWAHATI- 781 012

Amrapur IV A

29

To

The Commissioner,
Kendriya Vidyalaya Sangathan(Hqrs),
NEW DELHI - 110 016

THROUGH: PROPER CHANNEL

SUB: UNJUSTICE AGAINST THE SC/ST GROUP 'B' OFFICERS IN THE
KVS (Hqrs), NEW DELHI.

.....
Sir,

I am to say on the subject cited above and to inform you that my application was sent KVS(Hqrs), New Delhi dated 15.10.04 for the post of Asstt. Audit Officer for onwards submission to employees Provident Fund Organisation, New Delhi on deputation basis, the same application has not forwarded by the KVS to the said Deptt.

The following Group 'B' Officers applications were forwarded by the KVS(Hqrs), Gen.Category. Sh S K.Sareen, Supdt. is working in CTSA on deputation basis & Sh K K Sharma, Section Officer was forwarded his application to other Department on Deputation basis and selected in other Department. Now he is working in KVS(Hqrs) after repatriation.

My mutual transfer application dated 04.08.2004 has not been considered against Sh S K Chakraborty, Supdt., KVS(Hqrs), New Delhi and my application has been turned down.

The following Supdts. in General Category are working in Delhi only about 10 or 15 years.

1. Sh S N Singh, Supdt.
2. Smt Shashi Khanna, Supdt.
3. Sh PC Bhardwaj, Supdt.

In view of the above I request you to consider my transfer application from Regional Office, Guwahati to KVS(Hqrs) OR Regional Office, Delhi sympathetically and also my application may be forwarded to the said Department on Deputation basis. I have been working in N.E. (Guwahati) since 15.09.2000.

Yours faithfully,

Sh. S. P. Singh
(S P SINGH)
SUPERINTENDENT

Certified to be true copy
grewal

Dated - 24-11-04

(17)

Annexure - I

24

पंजीकृत पासल
REGISTERED PARCEL

To

The Hon'ble HRD Minister
C-Wing, Shastray Bhawan
Dr. Rajendra Prasad Road
New Delhi - 1

Sub : Request for transfer from KVS, RO, Guwahati to KVS(HQ) New Delhi,
RO, Delhi or any KV in Delhi.

Respected sir,

I am to say on the subject cited above and to inform that I was transferred from Regional office, Dehradun to KVS, RO, Guwahati on Public Interest (copy enclosed) vide letter No.F.3-14/74-KVS/Estt-I dated 22.8.2000 and joined at RO, Guwahati on 15.9.2000.

2. My family residing in Delhi and my daughter is marriageable age and nobody to arrange the marriage of my daughter in the absence of me and also my wife is High Blood patient.

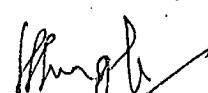
3. Guwahati is a hard station in the North Eastern region I have been completed 4 (four) years and 3 (three) months.

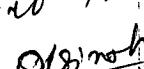
It is therefore humbly request to look into the matter and my request may be considered sympathetically on humanity grounds.

Thanking you.

Yours faithfully

Dated 10.12.04


(S. P. SINGH)
SUPERINTENDENT
Kendriya Vidyalaya Sangathan
Regional Office, Guwahati
(Assam)

certified to be true copy


From :

Sh. S.P. Singh
Superintendent
KVS, RO, Guwahati

(18)

Annexure - 2

Dt. 14.7.05

To

The Deputy Commissioner (Pex)
Kendriya Vidyalaya Sangathan
New Delhi - 16.

Sub : Request for Transfer from Regional Office, Guwahati to
KVS(HQ) or Regional Office, Delhi.

Sir,

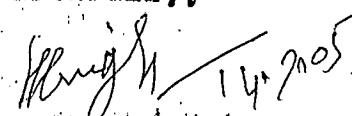
I am to say on the subject cited above and to intimate that I have been transferred from Regional Office, Dehradun to Regional Office, Guwahati vide KVS(Hqrs) order dated 22.8.2000 in Public Interest and joined at RO Guwahati on 15.9.2000.

As per KVS transfer guidelines under clause at 8 of the transfer guideline after a continuous stay of 2 years in the very hard station or 3 years in the North Eastern hard station in the event of non-availability of vacancy at his choice station, the vacancy shall be created to accommodate him by transferring the junior most superintendent in the service of KVS in the said station on the same station.

I have been completed in North Eastern Region 4 years and 11 months. It is therefore humbly request to kindly consider my request of transfer from RO Guwahati to KVS(HQ) or RO Delhi.

Thanking you,

You're faithfully,


(SHEESH PAL SINGH)
SUPERINTENDENT
KVS, RO, GUWAHATI

certified to be true copy
BPNB